## BEFORE SHRI SATISH CHANDRA, JOINT SECRETARY & LEGAL ADVISER FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B 'A' Wing
Shastri Bhawan, New Delhi – 110001

Appeal No. 23(81)/2012 - IC

IN THE MATTER OF:

Shri Chandrashekhar Naik No.3, Tuglak Lane, New Delhi Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shstri Bhawan, New Delhi-110001

Respondent

## Date of Hearing: 31.7.2012

## Present:

- 1. Shri Saurabh, Advocate for and on behalf of the Appellant.
- Shri Nirmal Singh, Director/CPIO alongwith Ms. Asha Sota, Under Secretary and Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, for and on behalf of D/o Legal Affairs, Ministry of Law & Justice, the Respondents.

## **ORDER**

- 1. The Appellant in his appeal has alleged that the information sought by him is not provided to him by the Department.
- During the course of hearing the Department has agreed to provide the information as to when the reference in his respect was made to Department of Personnel & Training and the stages while dealing with the case.
- 3. The Department is hereby directed to provide the information as agreed above within 15 days from the date of issue of this Order.
  - 4. In view of the above, the appeal is disposed off.

(Satish Chandra) Joint Secretary & Legal Adviser First Appellate Authority

- 1. Shri Chandrashekhar Naik, No.3, Tuglak Lane, New Delhi (by Speed Post).
- 2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi-110001
- 3. Ms. Asha Sota, Under Secretary, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001
- 4. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi–110001
- 5. PPS to Law Secretary for information.

For Comphance pl.

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